NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

Appeal No.735/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st January 2018, 10.30 A.M

Name	of the Company	Bhardwaj Estate India P	vt.LtdVs-ROC, Bihar	
Under Section		252 (3)		
SI. No.	Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
	NIRAJ KUMAR SZAHA COMPANY JECRETARY IN PRACTICE		BHARDWAJ ESTATE ENDLA PVT LTD	Mise Strangery of 5017

ORDER

Ld. Pr. CS for the appellant is present.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Heard. Admit.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Bihar for filing their details paragraphwise reply within 30 days from the date of service with a copy in advance to the appellant. Thereafter rejoinder, if any, may be filed within 15 days.

Appellant is directed to serve a copy of the petition along with this order on the Central Government, through the

Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Bihar and file affidavit of service within 7 days from today.

List it on 19/03/2018 for hearing.

Urgent certified copy of the order be issued to the appellant, if applied for, upon compliance of all requisite formalities.

Sd

(Jinan K.R.) Member (J)